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Title: Introduction of the Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): माननीय अध्यक्ष जी, मैं प्रस्ताव करता हूँ कि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

HON. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Andhra Pradesh Reorganization Act, 2014."

SHRI B. VINOD KUMAR (KARIMNAGAR): Madam Speaker, I gave a notice under Rule 72.

The Minister is coming with a proposal to amend the Andhra Pradesh Reorganisation (Amendment) Act through this Bill. The original Act which was passed in the year 2014 was passed under Article 3 of the Constitution. Any amendment to this Act has to be sent to the respective State Legislature in order to ascertain the State's views. The President of India has not sent this Bill to either of the States which was affecting under this Act. The hon. Parliamentary Affairs Minister very recently has categorically stated in regard to the amendments in AP Reorganisation Act, 2014 that he is going to talk with both the State Governments – Andhra Pradesh and Telangana and elected representatives on various issues and then, move forward. This was the statement of the hon. Minister. We are under the impression that the Government will discuss with both the State Governments and will bring a comprehensive legislation. There are many problems which are being faced by both the States. It is not the issue of increasing the seats from 50 to 58. I am not worried and our State Government is not worried whether the seats will increase or decrease. Our concern is that there are various issues which are to be resolved. The hon. Minister has also said that the earlier Government has brought this legislation without considering many facts.

Madam, seven mandals were removed from the State of Telangana and were handed over to the State of Andhra Pradesh. Till today, our State is giving to electricity to those seven mandals who are tribals.

Madam, there are many issues which are to be resolved. I request the hon. Home Minister to withdraw this Bill and come forward with a comprehensive legislation so that both the States of Telangana and Andhra Pradesh will survive without any problems in future.

PROF. SAUGATA ROY (DUM DUM): Madam, I have opposed the introduction of the Bill under Rule 72(1) of the Rules of Procedure because this is a piecemeal legislation. As has been pointed out by my hon. friend, we in this House passed the Andhra Pradesh Reorganization Bill after much debate. You were there also; I was also there. There are many unresolved issues. It was expected after the new Government came that they would take all these problems together and present a comprehensive Andhra Pradesh Reorganization Act. This has been a very contentious Bill. Instead of that, they are bringing a small legislation just to accommodate a few people, raising the number of Legislative Council Members from 50 to 58. There is no urgency in the matter. I do not really know as to why the Government has come up with this. I object to the introduction of the Bill on the ground that it is a piecemeal and not a well-thought out legislation.

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, प्रो. साँगता राय और माननीय सदस्य, श्री विनोद कुमार जी ने इस बिल के इंट्रोडक्शन को लेकर जो सवाल खड़े किये हैं, उस संबंध में मुझे यह कहना है कि मैं यह दावा नहीं करना चाहता कि यह बिल एक कंप्रिहेन्सिव बिल है। आंध्र प्रदेश और तेलंगाना के डिवीजन को लेकर कई ऐसे इश्यूज हैं, जिन्हें रिजोल्व किये जाने की आवश्यकता है। एक पहल हम लोगों ने इस बिल के माध्यम से की है। अन्य भी बहुत सारे मुद्दे हैं, उनसे संबंधित बिल आगे लायेंगे और यह प्रोसेस आंध्र प्रदेश और तेलंगाना के बीच जो डिवीजन हुआ और इसे लेकर जो भी विषमताएं और जो भी कंट्रोवर्सीज पैदा हुई हैं, उन्हें हम लोग रिजोल्व करेंगे।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम, मैं इस बारे में बोलना चाहता हूँ।

माननीय अध्यक्ष : आपने नोटिस नहीं दिया है, ऐसा ऐन समय पर नहीं होता, खड़गे जी, आप नियम जानते हैं।

श्री मल्लिकार्जुन खड़गे: मैं इसी के बारे में बोलना चाहता हूँ।

माननीय अध्यक्ष : खड़गे जी, इन्होंने नोटिस दिया है, मैं उन्हें ही बुला रही हूँ।

श्री मल्लिकार्जुन खड़गे: इसीलिए मैं आपकी परमीशन मांग रहा हूँ।

माननीय अध्यक्ष : हो गया, वही The same thing is there. वह पहले से मालूम होना चाहिए।

...(Interruptions)

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Andhra Pradesh Reorganization Act, 2014."

The motion was adopted.

श्री हरिभाई चौधरी : अध्यक्ष महोदया, मैं विधेयक प्रस्तुत करता हूँ।

